

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA No.2 in Petition(s) for Special Leave to Appeal (Civil) No(s).14258/2005

(From the judgement and order dated 15/06/2005 in MAT No. 1533/2005  
of The

HIGH COURT OF CALCUTTA)

SECY.WEST BENGAL COUNCIL OF HIGHERT SEC.EDUCATION

Petitioner(s)

VERSUS

AYAN DAS AND ORS.

Respondent(s)

(For discharge of advocate) (With office report dt. 9.2.2007)

Date: 13/02/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

[ IN CHAMBERS ]

For Petitioner(s)

Ms. Shipra Ghose,Adv.

For Respondent(s)

Mr. Rauf Rahim,Adv.

Mr. Tara Chandra Sharma ,Adv

UPON hearing counsel the Court made the following

O R D E R

The Application for discharge of advocate is declined.

(Parveen Kr. Chawla)

Court Master

(Kanwal Singh)

Court Master